

Directorate General of Foreign Trade
Udyog Bhawan
DES-V Section

Minutes of NC-V meeting held on 25.07.2013

The meeting No.17/AM-14 for the licensing year 2013-14 to consider the cases under Duty Exemption Schemes (Chapter-4) was held on 25.07.2013 in Room No.108 of DGFT under the Chairmanship of Shri K.C. Rout, Addl. DGFT. The following officers were present:-

S.No.	Name of the representatives and their designation	Department
1.	Shri Nand Lal, Sr. D.O.	DIPP
2.	Shri K.C. Meena, DDG	DGFT
3.	Shri V.K. Kohli, Dy. Director	R.O., TC, Noida
4.	Shri Kuldeep Singh, Assistant Director	MSME
5.	Shri P.P. Pasricha, F.T.D.O.	DGFT

At the outset, the Minutes of NC-V Meetings Nos.16/AM-14, dated 18.07.2013 were taken for ratification. As there were no amendments to the same, the above referred minutes of 18.07.2013 were adopted for implementation by the Committee without any amendment. The agenda for meeting No.17/AM-14 dated 25.07.2013 was taken up for discussion and the decision taken in respect of each case is enumerated below:-

MEETING NUMBER : 17/84-ALC3/2013

MEETING DATE : 25.07.2013

1	Case No.:2/7/84-ALC3/2013	Party Name: RAGHAV EXPORT	Meet No/Date:17/84-ALC3/2013 25.07.2013	Status: Deferred
	HQ File :01/84/050/00020/AM14/	RLA File :30/24/040/00062/AM13/	Lic.No/Date:3010093062 01.04.2013	Defer Date: 08.08.2013

Decision: The Committee considered the case as per agenda alongwith other relevant papers and considered the written request of applicant firm for extension of time for submission of information/details in support of their proposal. The Committee agreed with the request of the applicant firm and decided to defer the case for re-listing on 08.08.2013.

2	Case No.:11/13/84-ALC3/2013	Party Name: EUROPEAN TOOLS MANUFACTURING CO;	Meet No/Date:17/84-ALC3/2013 25.07.2013	Status : Approved									
	HQ File :01/84/050/00070/AM14/	RLA File :30/24/040/00006/AM14/	Lic.No/Date:3010093824 14.05.2013										
	Decision: The Committee considered the case as per agenda alongwith other relevant papers and went through the details submitted in this case. Accordingly, Committee after deliberations decided to ratify the Advance Authorization issued in this case as per written comments of DC(MSME) conveyed vide their U.O.No.37(5)/47/2013-14/Hosy., dated 24.07.2013 as detailed below:-												
	<table border="1"> <thead> <tr> <th>S.No.</th><th>Export Product</th><th>Export Quantity</th><th>Import item</th><th>Quantity allowed</th></tr> </thead> <tbody> <tr> <td>1.</td><td>Cotton Bags made of 100% Cotton fabric</td><td>6666 Nos.</td><td>100% Cotton fabric of relevant GSM</td><td>1.06 Sq. meter per piece</td></tr> </tbody> </table> <p>The GSM should match in both import and export. The R.A. shall be advised to take necessary action subject to compliance of other usual conditions.</p>				S.No.	Export Product	Export Quantity	Import item	Quantity allowed	1.	Cotton Bags made of 100% Cotton fabric	6666 Nos.	100% Cotton fabric of relevant GSM
S.No.	Export Product	Export Quantity	Import item	Quantity allowed									
1.	Cotton Bags made of 100% Cotton fabric	6666 Nos.	100% Cotton fabric of relevant GSM	1.06 Sq. meter per piece									

3	Case No.:10/13/84-ALC3/2013	Party Name: WILLIAM GOODACRE & SONS INDIA PVT. LTD.,	Meet No/Date:17/84-ALC3/2013 25.07.2013	Status : Approved				
	HQ File :01/84/050/00069/AM14/	RLA File :10/24/040/00002/AM14/	Lic.No/Date:1010053448 15.05.2013					
	Decision: The Committee considered the case as per agenda alongwith other relevant papers and went through the details submitted in this case. Accordingly, Committee after deliberations decided to ratify the Advance Authorization issued in this case as per written comments of DIPP conveyed vide their U.O. No. Nil, dated 25.07.2013 as detailed below:-							
	<table border="1"> <thead> <tr> <th>S.No.</th><th>Export Product</th><th>Export</th><th>Import item</th><th>Quantity</th></tr> </thead> </table>				S.No.	Export Product	Export	Import item
S.No.	Export Product	Export	Import item	Quantity				

		Quantity		allowed
1.	PVC Tufted Vinyl backed and stencilled coir mat	97,087 Sq. meter	PVC Tufted/Vinyl backed coir mats in rolls (Natural/Bleached of relevant quality & thickness)	1,00,000 Sq. meter
The R.A. shall be advised to take necessary action subject to compliance of other usual conditions.				

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Case No.:12/13/84-ALC3/2013	Party Name: WILLIAM GOODACRE & SONS INDIA PVT. LTD.,	Meet No/Date:17/84-ALC3/2013 25.07.2013	Status: Approved	
HQ File :01/84/050/00071/AM14/	RLA File :10/24/040/00003/AM14/	Lic.No/Date:1010053477 20.05.2013		
Decision: The Committee considered the case as per agenda alongwith other relevant papers and went through the details submitted in this case. Accordingly, Committee after deliberations decided to ratify the Advance Authorization issued in this case as per written comments of DIPP conveyed vide their U.O. No. Nil, dated 25.07.2013 as detailed below:-				
S.No.	Export Product	Export Quantity	Import item	Quantity allowed
1.	Rubber backed Polyester door mat (Rubber content in the export product is 3 Kgs. per sq. meter and PU binder content in the export product is 350 grams per sq. meter)	95,238 Sq. meter	Polyurethane Binder	35,000 Sq. meter
			Polyester Floor coverings (woven/non-woven) of relevant quality and thickness)	98,095 Sq. meter
The R.A. shall be advised to take necessary action subject to compliance of other usual conditions.				

Case No.:7/13/84-ALC3/2013	Party Name: SHAHI EXPORTS PVT. LTD.	Meet No/Date:17/84-ALC3/2013 25.07.2013	Status: Approved
HQ File :01/84/050/00066/AM14/	RLA File :05/24/040/00057/AM14/	Lic.No/Date:0510355060 23.05.2013	
Decision: The Committee considered the case as per agenda alongwith other relevant papers and went through the details			

submitted in this case. Accordingly, Committee after deliberations decided to ratify the Advance Authorization issued in this case as per written comments of DC(MSME) conveyed vide their U.O.No.37(5)/48/2013-14/Hosy., dated 24.07.2013 as detailed below:-

S.No.	Export Product	Export Quantity	Import item	Quantity allowed
1.	Girls Dress made of 100% Polyester dyed fabric, GSM-75+/-10% with 0.57 sq. meter of 100% Polyester lining fabric, GSM-100+/-10%, (Style No.86747)	7700 Nos.	100% Polyester dyed fabric, GSM-75+/-10%	2.09 Sq. meter per piece
			100% Polyester lining fabric, GSM-100+/-10%	0.57 Sq. meter per piece

The GSM should match in both import and export.

The R.A. shall be advised to take necessary action subject to compliance of other usual conditions.

Case No.: 4/13/84-ALC3/2013	Party Name: MAGSONS EXPORTS	Meet No/Date:17/84-ALC3/2013 25.07.2013	Status: Approved
HQ File :01/84/050/00063/AM14/	RLA File :05/24/040/00059/AM14/	Lic.No/Date:0510355234 24.05.2013	

Decision: The Committee considered the case as per agenda alongwith other relevant papers and went through the details submitted in this case. Accordingly, Committee after deliberations decided to ratify the Advance Authorization issued in this case as per written comments of DC(MSME) conveyed vide their U.O.No.37(5)/49/2013-14/Hosy., dated 24.07.2013 as detailed below:-

S.No.	Export Product	Export Quantity	Import item	Quantity allowed
1.	Ladies Top made of front 100% Polyester printed woven fabric and back made of 100% Polyester solid dyed woven	49,486 Nos.	100% Polyester printed woven fabric, GSM-68+/-10%, width-56"	0.66 Sq. meter per piece
			100% Polyester solid dyed	0.66 Sq.

	fabric, GSM-68+/-10%, (Style No.5831)	woven fabric, GSM-68+/-10%, width-56"	meter per piece
The GSM should match in both import and export.			
The R.A. shall be advised to take necessary action subject to compliance of other usual conditions.			

7	Case No.:1/13/84-ALC3/2013	Party Name: RICHA & CO	Meet No/Date:17/84-ALC3/2013 25.07.2013	Status: Deferred
	HQ File :01/84/050/00060/AM14/	RLA File :05/24/040/00061/AM14/	Lic.No/Date:0510355690 30.05.2013	Defer Date: 08.08.2013
	Decision: The Committee considered the case as per agenda alongwith other relevant papers and observed that the case is under examination of DC (MSME). It was decided to await the same and defer the case for re-listing on 08.08.2013.			

8	Case No.:2/13/84-ALC3/2013	Party Name: ORIENT FASHION EXPORTS(INDIA) PVT.LTD.	Meet No/Date:17/84-ALC3/2013 25.07.2013	Status: Deferred
	HQ File :01/84/050/00061/AM14/	RLA File :05/24/040/00065/AM14/	Lic.No/Date:0510355785 31.05.2013	Defer Date: 22.08.2013
	Decision: The Committee considered the case as per agenda alongwith other relevant papers and observed that the case is under examination of DC (MSME). It was decided to await the same and defer the case for re-listing on 22.08.2013.			

	Case No.:10/17/84-ALC3/2013	Party Name: SHAHI EXPORTS PVT. LTD.	Meet No/Date:17/84-ALC3/2013 25.07.2013	Status: Approved
	HQ File :01/84/050/00116/AM14/	RLA File :07/24/040/00076/AM14/	Lic.No/Date:0710095924 14.06.2013	
	Decision: The Committee considered the case as per agenda alongwith other relevant papers and went through the details submitted in this case. Accordingly, Committee on the basis of CAD of the export product and after deliberations decided to ratify the Advance Authorization issued in this case as detailed below:-			

9	S.No.	Export Product	Export Quantity	Import item	Quantity allowed
	1.	Children Trouser made of 73% Cotton 27% Polyester Denim fabric, GSM-365+/-10% (Style No.5GSBBRA)	7300 Nos.	73% Cotton 27% Polyester Denim fabric, GSM-365+/-10%	12,118 Sq. meter (@ 1.66 Sq. meter per piece)
The GSM should match in both import and export.					
The R.A. shall be advised to take necessary action subject to compliance of other usual conditions.					

10	Case No.:1/17/84-ALC3/2013	Party Name: GANGA ACROWOOLS LIMITED	Meet No/Date:17/84-ALC3/2013 25.07.2013	Status: Deferred
	HQ File :01/84/050/00107/AM14/	RLA File :30/24/040/00014/AM14/	Lic.No/Date:3010094652 18.06.2013	Defer Date 22.08.2013:
	Decision: The Committee considered the case as per agenda alongwith other relevant papers and observed that the application set in this case is still awaited from applicant firm/R.A., Ludhiana. Accordingly, the Committee after deliberations decided to await the same and deferred the case for re-listing on 22.08.2013.			

11	Case No.:14/17/84-ALC3/2013	Party Name: SHAHI EXPORTS PVT. LTD.	Meet No/Date:17/84-ALC3/2013 25.07.2013	Status: Deferred
	HQ File :01/84/050/00120/AM14/	RLA File :07/24/040/00085/AM14/	Lic.No/Date:0710096021 18.06.2013	Defer Date: 22.08.2013
	Decision: The Committee considered the case as per agenda alongwith other relevant papers and decided to refer to DC(MSME) for their examination and comments. It was decided to defer the case for re-listing on 22.08.2013.			

12	Case No.:2/17/84-ALC3/2013	Party Name: ORIENT FASHION EXPORTS(INDIA) PVT.LTD.	Meet No/Date:17/84-ALC3/2013 25.07.2013	Status: Deferred
	HQ File :01/84/050/00108/AM14/	RLA File :05/24/040/00090/AM14/	Lic.No/Date:0510357941 25.06.2013	Defer Date: 22.08.2013

Decision: The Committee considered the case as per agenda alongwith other relevant papers and decided to refer to DC(MSME) for their examination and comments. It was decided to defer the case for re-listing on 22.08.2013.

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Case No.:3/17/84-ALC3/2013	Party Name: RICHA & CO	Meet No/Date:17/84-ALC3/2013 25.07.2013	Status: Approved	
HQ File :01/84/050/00109/AM14/	RLA File :05/24/040/00102/AM14/	Lic.No/Date:0510357980 25.06.2013		
Decision: The Committee considered the case as per agenda alongwith other relevant papers and went through the details submitted in this case. Accordingly, Committee on the basis of CAD/CAM of the export product and after deliberations decided to ratify the Advance Authorization issued in this case as detailed below:-				
S.No.	Export Product	Export Quantity	Import item	Quantity allowed
1.	Ladies Skirt made of 60% Cotton 33% Nylon 7% Viscose Lace dyed net knitted fabric, GSM-120+/- 10% (Style No.1419)	2740 Nos.	60% Cotton 33% Nylon 7% Viscose Lace dyed net knitted fabric, GSM-120+/- 10%	455 Kgs.
The GSM should match in both import and export.				
The R.A. shall be advised to take necessary action subject to compliance of other usual conditions.				

Case No.:11/17/84-ALC3/2013	Party Name: MAF CLOTHING PRIVATE LIMITED		Meet No/Date:17/84-ALC3/2013 25.07.2013	Status: Deferred
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14	HQ File :01/84/050/00117/AM14/	RLA File :07/24/040/00092/AM14/	Lic.No/Date:0710096191 25.06.2013	Defer Date: 22.08.2013
	Decision: The Committee considered the case as per agenda alongwith other relevant papers and observed that the applicant firm has not given the CAD/CAM, measurement chart, sketch of the export product alongwith use of each import item in export product in support of their proposal. Accordingly, the Committee after deliberations decided to ask the applicant firm to make available the above information/details for consideration of the proposal. The case stands for re-listing on 22.08.2013.			

15	Case No.:7/17/84-ALC3/2013		Party Name: MASTURLAL PRIVATE LIMITED		Meet No/Date:17/84-ALC3/2013 25.07.2013		Status: Approved	
	HQ File :01/84/050/00113/AM14/		RLA File :07/24/040/00093/AM14/		Lic.No/Date:0710096267 27.06.2013			
	Decision: The Committee considered the case as per agenda alongwith other relevant papers and went through the details submitted in this case. Accordingly, Committee after deliberations decided to ratify the Advance Authorization issued in this case as detailed below:-							
	S.No.	Export Product	Export Quantity	Import item		Quantity allowed		
	1.	Filter Bags containing 18181.81 sq. meter of Polyester needle felt, GSM-500+/-10%, width-2.2 Meter, weight-10,400 Kgs.	12,386 Nos.	Polyester needle felt, GSM-500+/-10%, width-2.2 Meter, weight-10,400 Kgs.		18,546 Sq. meter (including 2% wastage)		
The GSM should match in both import and export.								
The R.A. shall be advised to take necessary action subject to compliance of other usual conditions.								

	Case No.:6/17/84-ALC3/2013		Party Name: RICHA GLOBAL EXPORTS P. LTD.		Meet No/Date:17/84-ALC3/2013 25.07.2013	Status: Approved
	HQ File :01/84/050/00112/AM14/		RLA File :05/24/040/00099/AM14/		Lic.No/Date:0510358253 28.06.2013	

Decision: The Committee considered the case as per agenda alongwith other relevant papers and went through the details submitted in this case. Accordingly, Committee as per CAD/CAM & measurement chart of the export product and after deliberations decided to ratify the Advance Authorization issued in this case as detailed below:-

S.No.	Export Product	Export Quantity	Import item	Quantity allowed
1.	Ladies Top of Indian origin with Imp. Embellishment made of 100% Polyester net dyed knitted fabric along with 100% Polyester embellished flower, GSM-105+/-10%, Style:314281	6500 Nos.	100% Polyester net dyed knitted fabric along with 100% Polyester embellished flower, GSM-105+/-10%	975 Kgs.
2.	Ladies Top of Indian origin with Imp. Embellishment made of 100% Polyester net dyed knitted fabric along with 100% Polyester embellished flower, GSM-105+/-10%, Style:314283	341 Nos.	100% Polyester net dyed knitted fabric along with 100% Polyester embellished flower, GSM-105+/-10%	52 Kgs.

The GSM should match in both import and export.

The R.A. shall be advised to take necessary action subject to compliance of other usual conditions.

Case No.:8/17/84-ALC3/2013

Party Name: ASHUTOSH FIBER PVT. LTD.

Meet No/Date:17/84-ALC3/2013
25.07.2013

Status:
Deferred

HQ File :01/84/050/00114/AM14/

RLA File :08/24/040/00116/AM14/

Lic.No/Date:0810122377
28.06.2013

Defer Date:
22.08.2013

Decision: The Committee considered the case as per agenda alongwith other relevant papers and observed that the applicant firm has not given net content of each import item in export product in support of their proposal. Accordingly, the Committee after deliberations decided to ask the applicant firm to make available the above information/details for consideration of the proposal. The case stands for re-listing on 22.08.2013.

Case No.:4/17/84-ALC3/2013	Party Name: GAURAV INTERNATIONAL	Meet No/Date:17/84-ALC3/2013 25.07.2013	Status: Approved
HQ File :01/84/050/00110/AM14/	RLA File :05/23/040/00133/AM14/	Lic.No/Date:0510358555 03.07.2013	

Decision: The Committee considered the case as per agenda alongwith other relevant papers and went through the details submitted in this case. Accordingly, Committee as per CAD/CAM & measurement chart of the export product and after deliberations decided to ratify the Advance Authorization issued in this case as detailed below:-

S.No.	Export Product	Export Quantity	Import item	Quantity allowed
1.	Bag made of 100% Cotton printed woven fabric, GSM-146+/-10% & 100% Cotton printed woven fabric, GSM-122+/-10% and 100% Cotton printed woven fabric, GSM-160+/-10%, Style:10449	980 Nos.	100% Cotton printed woven fabric, GSM-146+/-10%	735 Sq. meter
			100% Cotton printed woven fabric, GSM-122+/-10%	1078 Sq. meter
			100% Cotton printed woven fabric, GSM-160+/-10%	323 Sq. meter
2.	Bag made of 100% Cotton printed woven fabric, GSM-146+/-10% & 100% Cotton printed woven fabric, GSM-122+/-10% and 100% Cotton printed woven fabric, GSM-160+/-	980 Nos.	100% Cotton printed woven fabric, GSM-146+/-10%	735 Sq. meter
			100% Cotton printed woven fabric, GSM-122+/-10%	980 Sq. meter
			100% Cotton printed woven fabric, GSM-	147 Sq. meter

	10%, Style:11262		160+/-10%	
3.	Bag made of 100% Cotton printed woven fabric, GSM-146+/-10% & 100% Cotton printed woven fabric, GSM-122+/-10% and 100% Cotton printed woven fabric, GSM-160+/-10%, Style:10108	980 Nos.	100% Cotton printed woven fabric, GSM-146+/-10%	490 Sq. meter
			100% Cotton printed woven fabric, GSM-122+/-10%	412 Sq. meter
			100% Cotton printed woven fabric, GSM-160+/-10%	69 Sq. meter

The GSM should match in both import and export.

The R.A. shall be advised to take necessary action subject to compliance of other usual conditions.

Case No.:5/17/84-ALC3/2013	Party Name: GAURA V INTERNATIONAL	Meet No/Date:17/84-ALC3/2013 25.07.2013	Status: Approved
HQ File :01/84/050/00111/AM14/	RLA File :05/23/040/00136/AM14/	Lic.No/Date:0510358559 03.07.2013	

Decision: The Committee considered the case as per agenda alongwith other relevant papers and went through the details submitted in this case. Accordingly, Committee as per CAD/CAM of the export product and after deliberations decided to ratify the Advance Authorization issued in this case as detailed below:-

S.No.	Export Product	Export Quantity	Import item	Quantity allowed
1.	Ladies Dress made of 92% Nylon 8% Spandex lace dyed net knitted fabric, GSM-150+/-10%, Style:WK34H21	5300 Nos.	92% Nylon 8% Spandex lace dyed net knitted fabric, GSM-150+/-10%	1304 Kgs.
2.	Ladies Top made of 70% Cotton 30% Nylon lace dyed net knitted	5700 Nos.	70% Cotton 30% Nylon lace dyed net knitted fabric,	1200 Kgs.

	fabric, GSM-145+/-10%, Style:WW34H35		GSM-145+/-10%	
3.	Ladies Short made of 51% Cotton 49% Nylon lace dyed net knitted fabric, GSM-105+/-10%, Style:WR34H04	733 Nos.	51% Cotton 49% Nylon lace dyed net knitted fabric, GSM-105+/-10%	100 Kgs.
4.	Ladies Tunic made of 51% Cotton 49% Nylon lace dyed net knitted fabric, GSM-105+/-10% and 75% Rayon 25% Nylon velvet dyed woven fabric, GSM-160+/-10%, Style:WW34H05	1540 Nos.	51% Cotton 49% Nylon lace dyed net knitted fabric, GSM-105+/-10%	400 Kgs.
			75% Rayon 25% Nylon velvet dyed woven fabric, GSM-160+/-10%	770 Kgs.

The GSM should match in both import and export.

The R.A. shall be advised to take necessary action subject to compliance of other usual conditions.

Case No.:9/17/84-ALC3/2013	Party Name: GAURAV INTERNATIONAL	Meet No/Date:17/84-ALC3/2013 25.07.2013	Status: Approved
HQ File :01/84/050/00115/AM14/	RLA File :05/23/040/00131/AM14/	Lic.No/Date:0510358562 03.07.2013	

Decision: The Committee considered the case as per agenda alongwith other relevant papers and went through the details submitted in this case. Accordingly, Committee as per CAD/CAM & measurement chart of the export product and after deliberations decided to ratify the Advance Authorization issued in this case as detailed below:-

S.No.	Export Product	Export Quantity	Import item	Quantity allowed
1.	Ladies Blouse made of 51% Nylon 49% Rayon lace dyed knitted fabric, GSM-100+/-10%, Style:312982/325671	10,700 Nos.	51% Nylon 49% Rayon lace dyed knitted fabric, GSM-100+/-10%	2514 Kgs.

The R.A. shall be advised to take necessary action subject to compliance of other usual conditions.

21	Case No.: 13/17/84-ALC3/2013	Party Name: BENLON INDIA LTD.	Meet No/Date:17/84-ALC3/2013 25.07.2013	Status: Deferred
	HQ File :01/84/050/00119/AM14/	RLA File :05/23/040/00140/AM14/	Lic.No/Date:0510359005 08.07.2013	Defer Date: 22.08.2013
	<p>Decision: The Committee considered the case as per agenda alongwith other relevant papers and observed that the applicant firm has not given the bifurcated quantity of raw white and dyed textured in respect of export product in support of their proposal. Since the import item asked for is of any colour, the applicant firm is to clarify whether additional dyeing activities is needed in export product. Accordingly, the Committee after deliberations decided to ask the applicant firm to make available the above information/details for consideration of the proposal. The case stands for re-listing on 22.08.2013.</p>			

22	Case No.:12/17/84-ALC3/2013	Party Name: MAHARANI OF INDIA	Meet No/Date:17/84-ALC3/2013 25.07.2013	Status: Approved
	HQ File :01/84/050/00118/AM14/	RLA File :05/24/040/00116/AM14/	Lic.No/Date:0510359277 09.07.2013	
	Decision: The Committee considered the case as per agenda alongwith other relevant papers and went through the details submitted in this case. Accordingly, Committee after deliberations decided to ratify the Advance Authorization issued in this case as detailed below:-			
S.No.	Export Product	Export Quantity	Import item	Quantity allowed
1.	Girls Skirt made of 100% Polyester knitted net fabric, GSM-170+/-10% with Polyester lining, Style: Rose Skirt	38,400 Nos.	100% Polyester net fabric dyed with 100% Polyester Taffeta Emb. fabric, GSM-170+/-10%, width-135	19,602 Sq. meter

cms.

The GSM should match in both import and export.

The R.A. shall be advised to take necessary action subject to compliance of other usual conditions.

Case No.:15/17/84-ALC3/2013

Party Name: BELL TEXTILES PVT. LTD.,

Meet No/Date:17/84-ALC3/2013
25.07.2013

Status:
Approved

HQ File :01/84/050/00121/AM14/

RLA File :52/24/040/00012/AM14/

Lic.No/Date:5210039961
17.07.2013

Decision: The Committee considered the case as per agenda alongwith other relevant papers and went through the details submitted in this case. Accordingly, Committee after deliberations decided to ratify Advance Authorization issued in this case as detailed below:-

S.No.	Export Product	Export Quantity	Import item	Quantity allowed
1.	Bemberg Georgette Crepe grey fabric	2000 Kgs.	Cuprommonium filament yarn 20 to 60 Denier	2044 Kgs.

The R.A. shall be advised to take necessary action subject to compliance of other usual conditions.

MANUAL AGENDA CASE

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(24)

Case No.197	M/s Gaurav International, New Delhi
NC 17/AM-14, dt. 25.07.2013	File No.01/84/162/002/AM-14/DES-V
Ratification of input output norms in respect of Advance Authorization No. 0510352080 dated 22.04.2013.	

Decision: The Committee considered the case as per agenda alongwith other relevant papers and went through the details submitted in this case. Accordingly, Committee after deliberations decided to ratify the Advance Authorization issued in this case as per written comments of DC(MSME) conveyed vide their U.O.No.37(5)/51/2013-14/Hosy., dated 25.07.2013 as detailed below:-

S.No.	Export Product	Export Quantity	Import item	Quantity allowed
1.	Ladies Blouse made of 70% Cotton 30% Silk dyed woven fabric, GSM-38+/-10%, Style:WW23A17	1150 Nos.	70% Cotton 30% Silk dyed woven fabric, GSM-38+/-10%	2.30 Sq. meter per piece

The GSM should match in both import and export.

The R.A. shall be advised to take necessary action subject to compliance of other usual conditions.

(25)

Case No.198	M/s Textrade International Ltd., Mumbai
NC 17/AM-14, dt. 25.07.2013	File No.01/84/50/054/AM-09/DES-V
Ratification of input output norms in respect of Advance Authorization No.0310465547 dated 18.03.2008.	

Decision: The Committee considered the case as per agenda alongwith other relevant papers and decided that gist of the case may be submitted on file. The case stands for re-listing on 08.08.2013.

(26)

Case No.199	M/s Surgeine Healthcare India Pvt. Ltd., New Delhi
NC 17/AM-14, dt.25.07.2013	File No.01/84/162/511/AM-13/DES-V
Ratification of input output norms against Advance Authorization No.0510337525 dated 19.10.2012.	

Decision: The Committee considered the case as per agenda alongwith other relevant papers and observed that requisite information/details called for from application firm vide DGFT's letter dated 18.06.2013 is still awaited from the applicant firm. Therefore, the Committee has decided to remind the applicant firm for submission of requisite information/details in support of their proposal. The case stands for re-listing on 22.08.2013.

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Case No.200	M/s Nahar Textiles Pvt. Ltd., Mumbai
NC 17/AM-14, dt. 25.07.2013	File No.01/84/50/184/AM-04/DES-V
Ratification of input output norms against Advance Authorization No.0310203919 dated 06.05.2003.	

Decision: The Committee considered the case as per agenda alongwith other relevant papers and observed that the case is under examination of DC (MSME). It was decided to await the same and defer the case for re-listing on 22.08.2013.

(28)

Case No.201	M/s James Walker Inmarco Industries Pvt. Ltd., Mumbai
NC 17/AM-14, dt. 25.07.2013	File No.01/84/50/107/AM-13/DES-V
Re-fixation of input output norms against Advance Authorization No.0310696881 dated 30.05.2012.	

Decision: The Committee considered the case as per agenda alongwith other relevant papers and decided to refer to DC(MSME) for their examination and comments. It was decided to defer the case for re-listing on 22.08.2013.

(29)

Case No.202	Representation from Indian Flexible Intermediate Bulk Container Association, New Delhi
NC 17/AM-14, dt. 25.07.2013	File No.01/84/162/047/AM-14/DES-V
Classification of Export Product - Flexible Intermediate Bulk Containers (FIBC)	

Decision: The Committee considered the case as per agenda alongwith other relevant papers and considered the written comments received from Deptt. of Chemicals & Petro-chemicals vide their O.M. No.46011/37/2012-PC.II, dated, 18.07.2013, Regional Office of Textile Commissioner, Noida vide their O.M. No.21(25)/08/CCY/RON/307, dated 29.06.2013 and e-mail dated 15.07.2013 received from DIPP. The Committee observed that the textile material like manmade yarn, flexible tapes, fabrics etc. uses the synthetic polymers as raw material. Therefore, it may be drawn that the textile grade polymers as a raw material are used to manufacture the tape/stripe/yarn etc. Since the process of manufacturing of FIBC involves extrusion of polypropylene strip from the polymers which further lead to weaving process on shuttle or circular loom, therefore, FIBC is a technical textile. The Committee after deliberation decided that items in respect of Flexible Intermediate Bulk Containers are covered under ITC(HS) Code 63 and not under ITC (HS) Code 39.

(30)

Case No.203	M/s Loyal Textile Mills Ltd., Kovilpatti, Tamil Nadu
NC 17/AM-14, dt. 25.07.2013	File No.01/84/162/062/AM-14/DES-V
Ratification of input output norms against Advance Authorization No.3510040983 dated 13.05.2013.	

Decision: The Committee considered the case as per agenda alongwith other relevant papers and decided to refer to DC(MSME) for their examination and comments. It was decided to defer the case for re-listing on 22.08.2013.

(31)

Case No.204	M/s Loyal Textile Mills Ltd., Kovilpatti, Tamil Nadu
NC 17/AM-14, dt. 25.07.2013	File No.01/84/162/063/AM-14/DES-V
Ratification of input output norms against Advance Authorization No.3510040982 dated 13.05.2013.	

Decision: The Committee considered the case as per agenda alongwith other relevant papers and decided to refer to DC(MSME) for their examination and comments. It was decided to defer the case for re-listing on 22.08.2013.

(32)

Case No.205	M/s Loyal Textile Mills Ltd., Kovilpatti, Tamil Nadu
NC 17/AM-14, dt. 25.07.2013	File No.01/84/162/064/AM-14/DES-V
Ratification of input output norms against Advance Authorization No.3510040981 dated 13.05.2013.	

Decision: The Committee considered the case as per agenda alongwith other relevant papers and decided to refer to DC(MSME) for their examination and comments. It was decided to defer the case for re-listing on 22.08.2013.

(33)

Case No.206	M/s Orient Fashion Exports (India) Pvt. Ltd., New Delhi
NC 17/AM-14, dt. 25.07.2013	File No.01/84/162/007/AM-13/DES-V
Ratification of input output norms against Advance Authorization No.0510291340 dated 23.05.2011.	

Decision: The Committee considered the case as per agenda alongwith other relevant papers and decided to refer to DC(MSME) for their examination and comments. It was decided to defer the case for re-listing on 22.08.2013.

(34)

Case No.207	M/s Sadhana Fashions, Panipat
NC 17/AM-14, dt. 25.07.2013	File No.01/84/162/061/AM-14/DES-V
Ratification of input output norms against Advance Authorization No.3310026344 dated 31.05.2013.	

Decision: The Committee considered the case as per agenda alongwith other relevant papers and decided to refer to DIPP alongwith file for their examination and comments. It was decided to defer the case for re-listing on 22.08.2013.

(35)

Case No.205	M/s Madura Coats Pvt. Ltd., Madurai
NC 17/AM-14, dt. 25.07.2013	File No.01/84/162/066/AM-14/DES-V
Ratification of input output norms against Advance Authorization No.3510041003 dated 15.05.2013.	

Decision: The Committee considered the case as per agenda alongwith other relevant papers and went through the details submitted in this case. Accordingly, Committee after deliberations decided to ratify the Advance Authorization issued in this case as detailed below:-

S.No.	Export Product	Export Quantity	Import item	Quantity allowed
1.	Polyester/Polyester Corespun yarn/sewing thread made out of 65% Polyester Filament yarn 35% Polyester Staple Fibre Blend	2,41,000 Kgs.	Polyester Filament Yarn	1,58,217 Kgs.
			Polyester Staple Fibre	88,568 Kgs.

The R.A. shall be advised to take necessary action subject to compliance of other usual conditions.

(36)

Case No.209	M/s Polynova Industries Ltd., Mumbai
NC 17/AM-14, dt. 25.07.2013	File No.01/84/171/052/AM-13/DES-V
Ratification of input output norms against Advance Authorization No.0310144828 dated 01.07.2002.	

Decision: The Committee considered the case as per agenda alongwith other relevant papers and decided to refer to DIPP alongwith file for their examination and comments. It was decided to defer the case for re-listing on 22.08.2013.
